

Central Administrative Tribunal Jammu Bench, Jammu

O.A. No. 61/892/2020 (Diary No. 4182/2020)

Wednesday, this the 7th day of October, 2020

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. A. K. Bishnoi, Member (A)

Muzaffar Iqbal S/o Shri Mohd. Hussain R/o Lohai, Tehsil Billawar District Kathua.

...Applicant

(Mr. Mohd. Yasir Akhoon, Advocate)

Versus

- 1. Union Territory of Jammu & Kashmir
 Through Commissioner Secretary Home Department
 J&K Govt., Civil Secretariat
 Jammu/Srinagar.
- The Deputy inspector General of Police Jammu – Kathua Range Jammu.

...Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)

ORDER (ORAL)

Justice L. Narasimha Reddy:

The applicant was appointed as Special Police Officer (SPO) under the J & K Police Act and the Rules made there under, through an order dated 23.08.2005. However, his



services were terminated through order dated 19.04.2012, alleging that he is involved in a criminal case. The same is challenged in this OA.

- 2. We heard Mr. Mohd. Yasir Akhoon, learned counsel for applicant and Mr. Rajesh Thapa, learned Deputy Advocate General for respondents, at the stage of admission, through video conferencing.
- 3. The applicant contends that he has been acquitted on 14.05.2016 and thereafter he requested the respondents to withdraw the order of termination. A statutory representation is said to have been made on 20.02.2020 to the DIG, the 2nd respondent herein. Though it cannot be said there is an inordinate delay, the 2nd respondent needs to examine the same in a specified manner.
- 4. We, therefore, dispose of the O.A. by directing the 2nd respondent to pass an order on the representation dated 20.02.2020 submitted by the applicant, within a period of two months from the date of receipt of a copy of this order.

There shall be no order as to costs.

(A K Bishnoi) Member (A) (Justice L. Narasimha Reddy) Chairman

October 7, 2020

/sunil/jyoti/sd